## **National Company Law Tribunal** Allahabad Bench

|  | CP No. 98/ACD/2017              |
|--|---------------------------------|
| ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF | CAHO. 79/ALA/2017               |
| COMPANY LAW TRIBUNAL ON 08.09.2017           | ALLAHABAD BENCH OF THE NATIONAL |
| TRIBUNAL ON 08.09.2017                       |                                 |

NAME OF THE COMPANY: Grange for Hotels Puf Lfd

SECTION OF THE COMPANIES ACT: 230/232 of the Companies Acfg 2013

SI. NO. Name Designation Representation Signature

1. Pratik J. Nagar Advocate Petitiones

2. J. Nagar Senior Advocate Petitiones

CP No.98/ALD/2017, CA No.79/ALD/2017

Sh. J. Nagar alongwith Sh. Pratik J. Nagar, Advocates for the transferor company. Sh. Dhirendra Kumar proxy for the OL is present.

In the second stage motion petition, the learned counsel appearing for the company informs that the statutory period for hearing of the petition is 30 days from the date of publication of notice. Hence, further hearing to be fixed on or after completing 30 days of the date of publication of notice. We agree with such contention.

Meanwhile, the RD and OL to file their representation affidavit/report. Hence, the matter is fixed on 20th September, 2017.

Dated:08.09.2017

Sri H.P. Chaturvedi, Member (Judicial)

Typed by: Kavya Prakash